

[श्री नवल प्रभाकर]

माता पिता परेशानी में पड़ जाते हैं। कई बार यह देखा गया है कि जो अध्यापक होते हैं, जिनके बारे में पहले बताया गया कि तीन तीन चार चार महीने तक वेतन नहीं मिलता है, उन को ऐसी प्रवस्था में बड़ों परेशानी होती है। उनको परेशानी यह है कि उन्हें दूसरा रास्ता अन्वयार करना पड़ता है। उनको ट्यूशन तक करने पड़ते हैं जो कि नैतिक दृष्टि से ऐसी बात है जो कि नहीं करनी चाहिये। लेकिन "भूखे भजन न होय गोपाला"। भूख में काम नहीं हो सकता है। चूक स्कूलों से अध्यापकों को वेतन नहीं मिलता है इसलिये बाकी बचे हुए समय में वे दूसरे बच्चों को पढ़ाते हैं और जो स्कूल के बच्चों को पढ़ाने का समय होता है उस के अन्दर यह देखा गया है कि सारा समय वैसे ही गुजार देते हैं। श्रीमन्, मुझे यह कहना है

अध्यक्ष महोदय : प्रायः घगली दफ़ा जारी रखेंगे क्या ?

श्री नवल प्रभाकर : जी हां।

श्री शिव नारायण : यह सेलेक्ट कमेटी के मेम्बर है, वही कह लेंगे।

14.30 hrs.

STATEMENT RE. SEIZURE OF THE OFFICE OF THE INDIAN AIRLINES CORPORATION AT DACCA BY PAKISTAN

The Minister of External Affairs (Shri Swaran Singh): Mr. Speaker, Sir with your permission, I might make a brief statement about the office of the Indian Airlines Corporation at Dacca being taken over by the Pakistan authorities. The Government of Pakistan have taken over various Indian business offices, assets and properties situated in Pakistan including those of the Indian Airlines Corporation at Dacca and have vested these in the Custodian of Enemy Property in Pakistan. Full particulars of the assets so taken over by the Government of Pakistan are not yet available.

I may also add that the action of the Pakistan Government in taking over Indian business-houses, assets and properties situated in Pakistan was not legal, as there has been no formal declaration or notification of war with India by Pakistan. Since Pakistan had taken this illegal action, we were obliged to take counter-measures until Pakistan restores normality. On the 10th and 11th September, the Government of India issued a gazette notification, vesting in the Custodian of Enemy Property, immovable and movable property in India, belonging to or held by or managed on behalf of Pakistan nationals, excluding properties and assets with Pakistan Diplomatic missions or Pakistani nationals employed in such missions.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. Does the Government propose to take this seizure of the IAC office in Dacca lying down, or, does the Government propose to take any retaliatory measures by way of seizing the Pakistan International Airlines office in India?

Shri Swaran Singh: Even without using that expression,—retaliatory measure—as I have already said, we have—

Shri Hari Vishnu Kamath: Specify the property.

Shri Swaran Singh: Accordingly, assets and property of the PIA in India that was available here had been taken over by the Custodian of Enemy Property; we had reluctantly to do it.

Several hon. Members rose—

M. Speaker: Unless called, no Member shall speak. Shri S. M. Banerjee.

Shri S. M. Banerjee (Kanpur): I would like to know what measures the Government contemplate to take

after this, apart from what has been said by the hon. Minister in regard to what has happened in Pakistan and what we have done, and whether this matter has been referred to the United Nations and to the Observers who are here.

Shri Swaran Singh: This is not a matter which should be referred or ought to be referred to the United Nations. This is a matter in which we have taken action according to the situation. We were compelled to seize certain property which has been entrusted to the Custodian of Enemy Property in India. At some later stage, when the other issues are seen very clearly by both countries, there might be some talks. We have no intention to take it up with any international authority.

Shri P. R. Chakraverti (Dhanbad): May I know whether the Government has taken note of the fact that the Dhakeswari Cotton Textile Mills, the premier textile mill in the whole of the eastern region of India and Pakistan has been seized and, if so what steps do the Government propose to take to see that the Indian shareholders are not made to undergo any loss?

Shri Swaran Singh: The persons or the corporations owning industrial undertakings, business assets or other property against which action has been taken by the Pakistan Government have been asked to supply certain information and that information is being collected, and at some suitable date, some action will be taken at diplomatic level. I would strongly urge that, at the present moment, when even about cease-fire and actual shooting there is not much agreement—we are dealing with a war situation where we cannot consider those other things—they should be handled at a proper time and we should deal with it in proper perspective.

Shri Shinkre (Marmagou): It has been reported that our Prime Minister has agreed to meet the President of Pakistan at Tashkent at the request of the Soviet Prime Minister; will the

Government take any steps to acquaint the Soviet Prime Minister with these and other steps taken by the Pakistan Government which reveal their present mood and may I ask whether it is worth-while to have any such meeting before the country gets sure that Pakistan has changed its bellicose mood?

Shri Swaran Singh: This is one of the actions that they have taken although it is something which is illegal and, on the face of it, we do not like it. But let us not forget that this is only one action. The real action is the armed conflict which is much more serious, a hundred times or a thousand times more serious than any such action. The more important thing has to be handled first, and let us not concentrate our energy on issues which may be of great economic significance but which are much smaller issues compared to the issues of peace and war.

Shri D. C. Sharma (Gurdaspur): May I know if the Government have made any assessment of the properties including the cargo and other things, the cargo which the Pakistan Government had impounded and the property which the Pakistan Government has taken over and the property which has been appropriated? Has any rough assessment been made of all the types of properties taken over by the Pakistan Government, and has the Government of India made any assessment of the property which is going to be entrusted to the Custodian of Evacuee Property in this country?

Shri Swaran Singh: If I have understood the hon. Member correctly, he wants some estimate of the property taken over on either side. Some assessment has been made, but the final figures have not yet been struck.

श्री बागड़ी (हिमाचल) प्रत्यक्ष
महोदय

अध्यक्ष महोदय : आप ने नाम नहीं दिया है (व्यवधान)

श्री शिव नारायण (बांसी) : नहीं, आप का नाम नहीं है।

श्री हुकम खन्व कछवाय (देवाग) : मैं जानना चाहता हूँ कि पाकिस्तान ने जितनी सम्पत्ति हमारी देवायी है वह लगभग सरकार ने अन्दाजा लगाया है कितने की है क्या उस के जवाब में जो पाकिस्तान की सम्पत्ति हमारे देश में है उस पर कब्जा करने का सरकार विचार रखती है ?

श्री बागड़ी : अध्यक्ष महोदय

अध्यक्ष महोदय : आप का नाम तो नहीं है। आपने नाम दिया है ?

श्री बागड़ी : मुझे पता नहीं है।

अध्यक्ष महोदय : कामत, चक्रवर्ती, हेम बरुआ, विश्वानाथ पाण्डेय,

श्री बागड़ी : क्या मंत्री जी बताने की कृपा करेंगे . . .

अध्यक्ष महोदय : आप बैठने की कृपा करिए।

14.37 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FOURTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th November, 1965."

Mr. Speaker: The question is:

"That this House agrees with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented

to the House on the 24th November, 1965."

The motion was adopted.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं ने यह जो असरकारी सदस्यों का काम होता है उस के सम्बन्ध में व्यवस्था का प्रश्न उठाने की

अध्यक्ष महोदय : मैंने तो दूसरे का नाम लिया है (व्यवधान) आप बतायें कि आप क्या कहना चाहते हैं ? आप ने कोई नोटिस दिया है ?

श्री मधु लिमये : दिया है अध्यक्ष महोदय, दिया है। बहुत दिन पहले दिया है।

अध्यक्ष महोदय : बहुत अच्छा, मैं बुला लूंगा फिर। इन को बोल लेने दीजिए।

14.39 hrs.

MOTION UNDER RULES 388 RE: RESOLUTION ON INDIA QUITTING THE COMMONWEALTH

Shri D. N. Tiwary (Gopalganj): I beg to move:

"That rule 30 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the Resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, further debate on which was adjourned on the 12th November, 1965."

On that day, I was not allowed to move the second motion.

Mr. Speaker: That could not be a ground.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय मैं ने आपने पत्र में आप से यह निवेदन किया था कि 23 सितम्बर, को-पिछले सत्र की बात है-जब यह फैसला हुआ कि आखिरी दिन में